

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 4331
TO BE ANSWERED ON 02ND APRIL, 2026**

SIM BINDING REGULATION

4331 SMT. MAMATA THAKUR:

Will the Minister of Communications be pleased to state:

- (a) the details of parameters based on which the Department of Telecommunications issued a 90 day timeline for the binding of SIM; and
- (b) the details of parameters based on which the Department has finalized a 6-hour time period before users are logged out of web access of their mobile applications?

ANSWER

**MINISTER OF STATE FOR COMMUNICATIONS AND RURAL DEVELOPMENT
(DR. PEMMASANI CHANDRA SEKHAR)**

(a) & (b) The Government has issued directions to certain app-based communication service providers to link the SIM card (associated with mobile number used for identification of customers/users or for provisioning or delivery of services) present in the device of the customer/user with the communication service apps concerned and has specified the timeframe for compliance with the same as 31.12.2026. Under these directions, the web service instances of such mobile apps are required to be logged out on the basis of risk-based analysis. No specific time period has been stipulated for such logging out.
